

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,****WESTERN ZONE BENCH, PUNE****AT PUNE****ORIGINAL APPLICATION NO. 58 OF 2025 (WZ)****SUYOG KELKAR****... Applicant****Versus****MAHARASHTRA POLLUTION  
CONTROL BOARD, PUNE AND ORS****... Respondents****INDEX**

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PUNE

DATE : 07/11/2025



ADVOCATE FOR RESPONDENT NO. 02

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**WESTERN ZONE BENCH, PUNE, AT PUNE**

**ORIGINAL APPLICATION NO.58 OF 2025 (WZ)**

Suyog Kelkar

... **APPLICANT**

**VERSUS**

Maharashtra Pollution Control Board  
and others.

... **RESPONDENTS**

**REPLY OF RESPONDENT NO.2 TO THE ADDITIONAL**  
**AFFIDAVIT FILED BY RESPONDENT NO.1**  
**DATED 30/10/2025**

**MAY IT PLEASE THE HON'BLE TRIBUNAL:**

Reply on behalf of Respondent No.2 is as under:

- 1] At the outset, it is submitted that the Additional Affidavit as filed by the Respondent No.1 is not admissible to the present Respondent No.2 and the contents therein are denied in totality.
- 2] The Respondent No.2 submits that the Respondent No.1 in the present Affidavit has come to the conclusion that the Respondent No.2 is liable to pay an environmental compensation amounting to Rs.29,68,125/-. However, it may be mentioned herein that the Respondent No.1 has failed to justify as to how the said figure has

been arrived by the Respondent No.1 in terms of the operation of the Respondent No.2 plant.

- 3] It is submitted that during the course of the hearing, the Respondent No.2 herein had produced the relevant documents alongwith its Representation dated 20/08/2025. In the said Representation, the Respondent No.2 had pointed out that the Respondent No.2 plant was not in operation since the Order of closure issued by the Respondent No.1 dated 24/06/2024. It is pertinent to mention herein that from the date of the closure i.e. 24/06/2024 till the Report was filed before this Hon'ble Tribunal on 11/06/2025, the Respondent No.1 did not visit the plant of the Respondent No.2 and hence, it is impossible for the Respondent No.1 to conclude that the plant of the Respondent No.2 was operational. The Respondent No.2 in the Representation has also pointed out that they have just ensured that the machines are maintained at the plant and for that purpose, certain work was going on during time of the visit of the officials of Respondent No.1. The copy of the Representation alongwith the logbook of the Respondent No.2 dated 18/08/2025, is annexed hereto and marked as **ANNEXURE – 'R-1'**.

- 4] It may be pointed out that the Respondent No.1 in its Affidavit has without its due application of mind come to the conclusion that the Respondent No.2 has indulged into pollution without giving any specific evidence thereto. In the Original Application, the Applicant has already stated that there are ten other RMC Plants in the periphery of the residents of the Applicant and that the pollution can be only attributable to the present Respondent.
- 5} The Respondent No.2 kept the plant operational for a few hours every fortnight for maintenance activities and to prevent deterioration of the machinery. The Respondent No.2 was operating the plant with a lot of safety measures to safeguard the environment and atmosphere to the best possible extent. Other plants operating in the vicinity have not adopted these measures and continue to flout the rules. Despite this fact, action has been taken only against Respondent No.2 which seems to indicate that the Respondent No.2 was handpicked and targeted by the Applicant.
- 6} The Respondent No.2 further submits that plant of the Respondent No.2 has remained idle for the last 16 months. This has resulted in tremendous losses for the company. Also, about 40 employees of the company have remained idle for this period. This has caused a lot of

anguish and anxiety in their minds and that of their families. The Respondent No.2 has already made an application for grant of Consent to the Respondent No.1 and the same is not being considered on account of the present case. The directions are required to be issued to them to enable the Respondent No.2 to restart the operations.

7} Thus, it is evident the Respondent No.1 without applying its mind has come to the erroneous conclusion and it is therefore requested to this Hon'ble Tribunal that the present Affidavit may be adjudicated and the EDC may not be levied on the present Respondent No.2.

Date: 7/11/2025

Place: Pune



Advocate for the Respondent No.2

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,****WESTERN ZONE BENCH, PUNE****AT PUNE**

ORIGINAL APPLICATION NO. 58 OF 2025 (WZ)

SUYOG KELKAR

... Applicant

Versus

MAHARASHTRA POLLUTION

CONTROL BOARD, PUNE AND ORS

... Respondents

**A F F I D A V I T****MAY IT PLEASE THE HON'BLE TRIBUNAL:**

I, Mr. Harish Toshniwal, adult, Occu.: business, having office at Survey No. 25/1, Industrial Shed No.1, Behind Jotiba Mandir, Wadgaon Bk, Haveli, Pune, Maharashtra 411041 do hereby state on solemn affirmation as under: -

I am the Authorised Signatory of the Respondent No.2 (M/s. ASHTECH PVT. LTD.) and responsible for day to day administration of my business. As such, I have gone through the reply thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Pune on 06 day of November 2025.

**BEFORE ME**

**A. RASHID D. SAYED**  
ADVOCATE & NOTARY  
STATE OF MAHARASHTRA  
PUNE

DEPONENT

**7 NOV 2025**

Noted & Registered  
At Sr. No. A 2224/2025



**ASHTECH (INDIA) PRIVATE LIMITED**

CIN: U74999MH2002PTC135081

**FLY ASH DISTRIBUTORS**

"Ashtech House" 30, Popatwadi, Kalbadevi Road, Princess Street, Mumbai - 400 002.

Tel.: 91-22-2219 0200 • Fax: 91-22-2206 2211 • E-mail: sales@ashtechindia.net • website: www.ashtechindia.net

18<sup>th</sup> August 2025

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Jog Centre, 3<sup>rd</sup> Floor, Mumbai Pune Road,  
Wakdewadi, Pune- 411003

**ANNEXURE-R--1****Subject: Representation****Reference:**

1. Consent to Operate granted to M/s Ashtech (India) Pvt. Ltd. vide GREEN/S.S.I (G37) No:- Format 1.0/S.R.O/UAN No. 0000132754/CO/2204000626 dated 11.04.2022
2. MPCB issued closure order dated 26.06.2024
3. M/s Ashtech (India) Pvt. Ltd. replied vide letter dated 11/09/2024 to closure order
4. Order passed by the Hon'ble National Green Tribunal, Western Zone, Pune Bench in the matter of Suyog Kelkar Vs Maharashtra Pollution Control Board and Ors dated 31.07.2025
5. Judgement of Hon'ble Supreme Court of India in the matter of Delhi Pollution Control Committee Vs Lodhi Property Co. Ltd. Etc. (2025 SCC OnLine SC 1601)

Respected Sir,

We humbly submit this request on behalf of M/s. **ASHTECH (INDIA) PVT. LTD.**, (hereinafter for the sake of brevity will be referred to as "the Company") engaged in manufacturing of Ready Mix Concrete (RMC) and located at Survey No. 25/1, Industrial Shed No.1, behind Jotiba Mandir, Wadgaon Bk, Haveli, Pune, Maharashtra 411041.



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The Company has been following all ethical practices towards preservation and protection of environment. The Company with due guidance from the Board Officials has been able to achieve the standards in preserving the environment. We may further record that the Company will continue to safeguard the environment and follow the Environmental regulations and standards as prescribed from time to time.

The Company is pioneer of constructive utilisation of fly ash in India which is waste product of power plant. The Company has been augmenting the initiative of the government in reducing the pollution by disposing 70000 metric ton daily of fly ash, slag and other polluting material in a responsible manner and also generating revenue for the government. The Company is a market leader in utilisation of blast furnace slag which is pollutant generated by steel industry.

- 1. Order passed by the Hon'ble National Green Tribunal, Western Zone, Pune Bench in the matter of Suyog Kelkar Vs Maharashtra Pollution Control Board and Ors dated 31.07.2025**  
In the said Order, the Hon'ble Tribunal has ordered the MPCB to grant the opportunity of hearing to the Company. (Respondent No.2).

- 2. Whether the plant was continued to be in operation for the said period (26.06.2024 to 17.06.2025) despite the closure order or was it non-operational :-**

The Hon'ble Tribunal has asked the MPCB to calculate the EDC if the Plant was operational during the period of 26.06.2024 to 17.06.2025. The Company has complied with the non-compliances mentioned in the order dated 26.06.2024 of the MPCB till date. Ms/ Ashtech (India) Pvt. Ltd. has closed down its activities since closure order is received. The same has been stated by the M.P.C.B in its affidavit dated 29.07.2025. MPCB has also stated that 'MSEDCL, Pune has disconnected the electricity connection of M/s Ashtech Pvt. Ltd.'

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- The operations of the Plant has been closed since receiving of the closure order.
- There are no documentary evidence that plant was operational after the closure order.
- The Plant was started only for maintenance purpose on 12 times in last 12 months. ( **attaching reports of the same** )

**3. The Company has complied with the direction given in Closure Order dated 26.06.2024-**

MPCB issued a closure order to the Company, to which the Company has replied to closure order vide letter, in the said letter we have made compliances to the closure order.

**4. There is no evidence on the record that M/s Ashtech Pvt. Ltd has caused damage to the environment.**

The Suyash Kelkar (Applicant in the matter) has failed to produce that M/s Ashtech (India) Pvt. Ltd. has caused any damage to the environment. The Company has been conducting its activities according to the consent conditions only.

Even though the Company has complied with directions of the MPCB, due to the said closure order, the Company has lost many potential orders and has incurred heavy losses. (**Attaching the documents of the same**)

As per the Judgement of Hon'ble Supreme Court of India in the matter of Delhi Pollution Control Committee Vs Lodhi Property Co. Ltd. Etc. (2025 SCC OnLine SC 1601), the Hon'ble Court has clearly stated that

*'30. The Board's powers under Section 33A of the Water Act and Section 31A of the Air Act have to be read in light of the legal position on the application of Polluter Pays principle as formulated and explained. This means that State Board cannot impose environmental damages in case of every contravention or offence under the Water Act and Air Act. It is only when the State Board has made a determination that some form of environmental damage or harm has been caused by the erring entity, or*



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*the same is so imminent, that the State Board must initiate action under Section 33A of the Water Act and Section 31A of the Air Act.'*

The Hon'ble Supreme Court has further stated that

*'39.C) power to impose or collect restitutionary or compensatory damages or the requirement to furnish bank guarantees as an ex-ante measure under Section 33A and 31A of the Water and Air Act shall be enforced only after detailing the principle and procedure incorporating basic principles of natural justice in the subordinate legislation.'* (Attaching the Judgement of Hon'ble Supreme Court of India)

### Prayer:-

1. M/s Ashtech (India) Pvt. Ltd. have complied with the direction of the MPCB and have always replied to show cause notices and various notices issued by the MPCB. It is requested the M/s Ashtech Pvt Ltd be granted with Consent to Operate.
2. As M/s Ashtech (India) Pvt. Ltd. have complied with terms and conditions of previous Consent to Operate, it would cause grave injustice to the M/s Ashtech (India) Pvt. Ltd. if any Environmental Damage Compensation is levied.

Thanking you,

Yours sincerely,



Mr. Harish Toshniwal  
(Authorised signatory of M/s Ashtech (India) Pvt. Ltd.)

Weekly Concrete Requirement

Period - 1 to 30 th Oct 2024 Concrete required.

Sr.no	Grade of Concrete	SUR	Bahar	Janranani	Club Harmony Swimming pool	Bunglo w/Row house	NDC-II	Antara	NHD-1	Melody-1	Melody-2	Melody-3	Infra PH-2	Dhanshree-1-2	Dhanshree-3 (NRD12)	Dhanshree-4 (NRD-20)	Dhanshree-5 (NRD-35)	Total (CUM)
1.00	M10	11.00								40.00			25.00	15.00	15.00	10.00	25.00	141.00
2.00	M15								127.00									127.00
3.00	M20 STR	106.00								40.00	30.00							170.00
4.00	M20 inmix	385.00	190.00										50.00	40.00	40.00	25.00	125.00	450.00
5.00	M25 (N)	34.00											100.00					134.00
6.00	M30 (N)	55.00			96.00	118.60			210.00								50.00	529.00
7.00	M30 (HF)		4085.00															4085.00
8.00	M20 (wp speed)			40.00														40.00
9.00	M30 PQC									600.00			100.00	100.00	50.00			850.00
10.00	M35 (N)						267.00											267.00
11.00	M40 (N)		65.00						811.00									876.00
12.00	M45 (N)																	0.00
13.00	M50								278.00									278.00
14.00	M40 (HF)																	0.00
	Total	585.00	4340.00	40.00	96.00	118.60	267.00	0.00	1426.00	680.00	30.00	0.00	275.00	155.00	105.00	35.00	200.00	8352.00

Planned Qty & Require Material				
Planned Qty	8352.00			
Admix (Kgs)	32227.18	Total Bags	Per Bags	Total Weight
Cement Bag	57090.00	57090.00	50.00	2854500.00
Crush Sand (C)	143672.98		bulker Weight	35000
Flyash (Kgs)	589004.00		Total Require	81.56
Metal-10mm (C)	74448.20			
Metal-20mm (C)	138614.96			

## Monthly Concrete Requirement.

Period - 1 to 30 st Nov-2024 Concrete required.

Sr.no	Grade of Concrete	SUR	Bahaar	Janranjan	School	Symphony	NDC-II	Club Harmony/ Swimming pool	Bungalow/Row house	Antara	NHD-I	Total (CUM)
1	M10	10.00		8.00								18.00
2	M15			176.00							100.00	276.00
3	M20 (N)											0.00
4	M20 trimix	250.00										250.00
5	M25 (N)	15.00										15.00
6	M30 (N)	20.00	350.00	1.00				81.00	152.00			604.00
7	M30 (HF)		3145.00									3145.00
8	M30 (Pile)											
9	M35 (N)						292.00					292.00
10	M40 (N)		100.00								750.00	850.00
11	M45 (N)										1406.00	1406.00
12	M50										100.00	100.00
13	M40(HF)											0.00
Total		295	3595	185	0	0	292	81	152	0	2356.00	5250.00

Weekly Concrete Requirement																
Period - 1 to 31 of Dec -2024 Concrete required.																
Sl.no	Grade of Concrete	SUR	Bahaar	Janranjani	NDC-II	Club Harmony/ Swimming pool	Bungalow, Row house	Antara	NHD-1	Melody-1	Melody-2	Melody-3	Infra PH-2	Dhanshree 1-2	Dhanshree-3 (NRD12)	Total (CUM)
1.00	M10	10.00		8.00												
2.00	M15			176.00						35.00	5.00		40.00	10.00	15.00	123.00
3.00	M20 STR															176.00
4.00	M20 trimix	250.00								40.00	35.00	20.00	60.00	25.00	5.00	185.00
5.00	M25 (N)	15.00														250.00
6.00	M30 (N)	20.00	350.00	1.00		81.00	152.00			40.00			50.00			65.00
7.00	M30 (HF)		3145.00									40.00				684.00
8.00	M30 (Pile)															3145.00
9.00	M30PQC				292.00											0.00
10.00	M35 (N)		100.00							300.00	100.00		100.00	100.00	50.00	942.00
11.00	M40 (N)															100.00
12.00	M45 (N)								1406.00							1406.00
13.00	M50 (N)								100.00							100.00
14.00	M40(HF)								2000.00							2000.00
	Total	295.00	3595.00	185.00	292.00	81.00	152.00	0.00	3506.00	415.00	140.00	60.00	250.00	135.00	70.00	9176.00

## Monthly Concrete Requirement.

Period - Month Jan- 2025 Concrete required.

Sr.no	Grade of Concrete	SLR	Dalau	Jammanah	Dawange plot	School	Symphony	NDC-II	Club Harmony/ Swimming pool	Bungalow/Row house	Aptara	NHD-I	Total (CUM)
1	M10				0.00								
2	M15							80.00	10.00		550.00		640.00
3	M20 (N)	100.00											0.00
4	M20 trimix	190.00	70.00										100.00
5	M25 (N)												260.00
6	M30 (N)	30.00										60	60.00
7	M30 (HF)		2715.00					30.00	86.00	110.00	1710.00	138.00	2104.00
8	M20 (wp screed)												2715.00
9	M30 (Pile)												
10	M35 (N)												
11	M40 (N)		610.00					280					280.00
12	M45 (N)										540		1150.00
13	M50 (N)												0.00
14	M40(HF)											741.00	741.00
Total		320	3395	0	0	0	0	390	96	110	2800	1155.00	216.00

## Weekly Concrete Requirement.

Period - 1 to 31 st Aug 2024 Concrete required.

Sr.no	Grade of Concrete	SUR	Bahaar	Janranjani	NDC-II	Club Harmony/ Swimming pool	Eunglow/Row house	Antara	NHD-1	Melody-1	Melody-2	Melody-3	Infra PH-2	Dhanshree-1-2	Dhanshree-3 (NRD12)	Dhanshree-4 (NRD-20)	Dhanshree-5 (NRD-35)	Total (CUM)
1.00	M10	10.00		8.00						35.00	5.00		40.00	10.00	15.00	15.00	30.00	168.00
2.00	M15			176.00					100.00									276.00
3.00	M20 STR									40.00	35.00	20.00	60.00	25.00	5.00	50.00	150.00	385.00
4.00	M20 trimix	250.00																250.00
5.00	M25 (N)	15.00											50.00					65.00
6.00	M30 (N)	20.00	350.00	1.00		81.00	152.00			40.00		40.00						684.00
7.00	M30 (HF)		3145.00															3145.00
8.00	M30 (Pile)																	0.00
9.00	M30PQC				292.00					300.00	100.00		100.00	100.00	50.00			942.00
10.00	M35 (N)		100.00						750.00									850.00
11.00	M40 (N)								1406.00									1406.00
12.00	M45 (N)								100.00									100.00
13.00	M50 (N)																	0.00
14.00	M40(HF)																	0.00
	Total	295.00	3595.00	185.00	292.00	81.00	152.00	0.00	2356.00	415.00	140.00	60.00	250.00	135.00	70.00	65.00	180.00	8271.00

Planned Qty & Require Material				
Planned Qty	8271.00			
Admix (Kgs)	31911.23	Total Bags	Per Bags Weight	Total Weight
Cement (Bags)	57771.00	57771.00	50.00	2888550.00
Crush Sand (Cft)	141784.86		Avg Per Bulker Weight	30000
Flyash (Kgs)	550146.00		Total Required Bulker	96.29
Metal-10mm (Cft)	73992.76			
Metal-20mm (Cft)	137801.13			

## Weekly Concrete Requirement.

Period - 5 to 11 th Aug 2024 Concrete required.

Sr.no	Grade of Concrete	SUR	Bahaar	Janranjani	School	Symphony	NDC-II	Club Harmony/ Swimming pool	Bungalow/Row house	Antara	NHD-1	Total (CUM)
1	M10	6.00		10.00								16.00
2	M15										180.00	180.00
3	M20 (N)											0.00
4	M20 trimix	25.00	25.00									50.00
5	M25 (N)	6.00										6.00
6	M30 (N)	20.00	155.00					61.00	38.00			274.00
7	M30 (HF)		835.00									835.00
8	M30 (Pile)											
9	M35 (N)						45.00					45.00
10	M40 (N)		30.00								80.00	110.00
11	M45 (N)										191.00	191.00
12	M50										12.00	12.00
13	M40(HF)											0.00
Total		57	1045	10	0	0	45	61	38	0	463.00	1719.00

## Monthly Concrete Requirement.

Period - 1 to 30 st Sep- 2024 Concrete required.

Sr.no	Grade of Concrete	SUR	Bahaar	Janranjani	School	Symphoney	NDC-II	Club Harmony/ Swimming pool	Bungalow/Row house	Antara	NHD-1	Total (CUM)
1	M10	10.00		8.00								
2	M15			176.00						500.00		518.00
3	M20 (N)										100.00	276.00
4	M20 trimix	250.00										0.00
5	M25 (N)	15.00										250.00
6	M30 (N)	20.00	350.00	1.00								15.00
7	M30 (HF)		3145.00					81.00	152.00			604.00
8	M30 (Pile)											3145.00
9	M35 (N)											
10	M40 (N)		100.00				292.00					292.00
11	M45 (N)										750.00	850.00
12	M50										1406.00	1406.00
13	M40(HF)										100.00	100.00
Total		295	3595	185	0	0	292	81	152	500	2356.00	7456.00

## Weekly Concrete Requirement.

Period - 1-Feb-2025 to 28-Feb-25 Concrete required.

Sr.no	Grade of Concrete	SUR	Bohoar	Janranjani	NDC-II	Club Harmony/ Swimming pool	Bungalow/R ow house	Antara	NHD-1	Melody-1	Melody-2	NRD-34	Intro PH-2	Dhanshree-1-2	Dhanshree-3 (NRD12)	Dhanshree-4 (NRD-20)	Dhanshree-5 (NRD-35)	Total (CUM)	
1	M10				80.00	10.00		550.00											810.00
2	M15												30.00	40.00	10.00	50.00	40.00		0.00
3	M20 STR	100.00																	0.00
4	M20 trimix	190.00	70.00							25.00			30.00	70.00	20.00	50.00	80.00		375.00
5	M25 (N)								60.00			25.00	20.00						260.00
6	M30 (N)	30.00			30.00	86.00	110.00	1710.00	138.00				30.00						105.00
7	M30 (HF)		2715.00																2134.00
8	M20 (WP Screed)																		2715.00
9	M30PQC																		0.00
10	M35 (N)				280								450.00	100.00	100.00				650.00
11	M40 (N)		610.00					540.00											280.00
12	M45 (N)																		1150.00
13	M50								741.00										0.00
14	M40(HF)								216.00										741.00
	Total	320.00	3395.00	0.00	390.00	96.00	110.00	2800.00	1155.00	25.00	0.00	25.00	560.00	210.00	130.00	100.00	120.00		9436.00

Planned Qty & Require Material				
Planned Qty	9436.00			
Admix (Kgs)	36722.31	Total Bags	Per Bags Weight	Total Weight
Cement (Bags)	64632.48	66033.00	50.00	3301650.00
Crush Sand (Cft)	163097.37		Avg Per Bulker Weight	35000
Flyash (Kgs)	612715.00		Total Required Bulker	94.33
Metal-10mm (Cft)	84676.56			
Metal-20mm (Cft)	157976.71			

Weekly Concrete Requirement.																		
Period - 1-March-2025 to 31-March-2025 Concrete required.																		
Sr.no	Grade of Concrete	SUR	Bahaar	Dawange plot	NDC-II	Club Harmony/ Swimming	Bungalow /Row house	Antara	NHD-1	Melody-1	Melody-2	NRD-34	Infra PH-2	Dhanshree-1-2	Dhanshree-3 (NRD12)	Dhanshree-4 (NRD-20)	Dhanshree-5 (NRD-35)	Total (CUM)
1	M10		70.00		80.00	4.00		340.00						100.00	20.00	40.00	20.00	674.00
2	M15																	0.00
3	M20 STR	350.00		80.00										40.00		50.00	100.00	620.00
4	M20 trimix	1060.00	40.00															1100.00
5	M25 (N)												20.00					20.00
6	M30 (N)					30.00	35.00	640.00	128	20								853.00
7	M30 (HF)		2360.00															2360.00
8	M20 (WP Screed)																	0.00
9	M30PQC												300.00				300.00	600.00
10	M35 (N)				350.00													350.00
11	M40 (N)		640.00					430.00	80									1150.00
12	M45 (N)																	0.00
13	M50								1472									1472.00
14	M40(HF)																	0.00
	Total	1410.00	3110.00	80.00	430.00	34.00	35.00	410.00	1680.00	20.00	0.00	0.00	320.00	140.00	20.00	90.00	420.00	9199.00

Planned Qty & Require Material				
Planned Qty	9199.00			
Admix (Kgs)	35260.09	Total Bags	Per Bags Weight	Total Veight
Cement (Bags)	62465.00	62465.00	50.00	23250.00
Crush Sand (Cf)	159367.35		Bulker Weight	35000
Flyash (Kgs)	600270.00		Required Bulker	89.24
Metal-10mm (C)	82362.67			
Metal-20mm (C)	152496.29			

## Weekly Concrete Requirement.

Period - 1-April-2025 to 30-April-2025 Concrete required.

Sr.no	Grade of Concrete	SUR	Bahaar	Dawange plot	NDC-II	Club Harmony/ Swimming	Bungalow/ Row house	Antara	NHD-1	Melody-1	Melody-2	Infra PH-2	Dhanshree-1-2	Dhanshree-3 (NRD12)	Dhanshree-4 (NRD-20)	Dhanshree-5 (NRD-35)	Total (CUM)
1	M10				100.00					20		30.00	40.00	20.00	20.00	20.00	250.00
2	M10-PUMP		50.00					240.00	20								310.00
3	M20 STR									60		30.00	50.00	40.00	100.00	60.00	340.00
4	M20 WF	50.00															50.00
5	M20 trimix	200.00	140.00														340.00
6	M25 (N)																0.00
7	M30 (N)		230.00	65.00				1315.00	220								1830.00
8	M30 (HF)		1945.00														1945.00
9	M30PQC											350.00	60.00			250.00	660.00
10	M35 (N)				360.00												360.00
11	M40 (N)		810.00					809.00									1619.00
12	M45 (N)																0.00
13	M50								838								838.00
14	M40(HF)																0.00
	<b>Total</b>	<b>250.00</b>	<b>3175.00</b>	<b>65.00</b>	<b>460.00</b>	<b>0.00</b>	<b>0.00</b>	<b>2364.00</b>	<b>1078.00</b>	<b>80.00</b>	<b>0.00</b>	<b>410.00</b>	<b>150.00</b>	<b>60.00</b>	<b>120.00</b>	<b>330.00</b>	<b>8542.00</b>

## Planned Qty &amp; Require Material

Planned Qty	8542.00			
Admix (Kgs)	33765.07	Total Bags	Per Bags Weight	Total Weight
Cement (Bag)	59444.18	59444.00	50.00	2972200.00
Crush Sand (C)	147305.61		Bulker Weight	35000
Flyash (Kgs)	607445.00		Required Bulker	84.92
Metal-10mm (C)	76263.89			
Metal-20mm (C)	142865.27			

## Weekly Concrete Requirement.

Period - 1-May-2025 to 31-May-2025 Concrete required.

Sr.no	Grade of Concrete	SUR	Bahaar	Dawange plot	NDC-II	Antara	NHD-1	Infra PH-2	Dhanshree-1-2	Dhanshree-3 (NRD12)	Dhanshree-4 (NRD-20)	Dhanshree-5 (NRD-35)	Total (CUM)
1	M10							30.00	40.00	20.00	20.00	20.00	130.00
2	M10-PUMP		50.00			240.00	20						310.00
3	M20 STR							30.00	50.00	40.00	100.00	60.00	280.00
4	M20 WP	50.00											50.00
5	M20 frimix	200.00	140.00										340.00
6	M25 (N)												0.00
7	M30 (N)		230.00	65.00		1315.00	220						1830.00
8	M30 (HF)		1945.00										1945.00
9	M30PQC							350.00	60.00			250.00	660.00
10	M35 (N)				360.00								360.00
11	M40 (N)		810.00			809.00							1619.00
12	M45 (N)												0.00
13	M50						838						838.00
14	M40(HF)												0.00
	<b>Total</b>	<b>250.00</b>	<b>3175.00</b>	<b>65.00</b>	<b>360.00</b>	<b>2364.00</b>	<b>1078.00</b>	<b>410.00</b>	<b>150.00</b>	<b>60.00</b>	<b>120.00</b>	<b>330.00</b>	<b>8362.00</b>

## Client pending order Data.

## Weekly Concrete Requirement.

## Period -01 June -2025 to 30-June-2025 Concrete Required.

Sr.no	Grade of Concrete	SUR	Bahaar	Dawang e plot	NDC-II	Club Harmony/ Swimm	Bungalow/ Row house	AALAAP-1 (NRD-14A)	NHD-1	Melody-1	Melody-2	Infra PH-2	Dhanshree-1-2	Dhanshree-3 (NRD12)	Dhanshree-4 (NRD-20)	Dhanshree-5 (NRD-35)	Total (CUM)
1	M10									20.00		20.00	25.00	5.00	30.00	20.00	120.00
2	M10-PU:MP				80.00			275.00	9.00								364.00
3	M20 STR									20.00		35.00	50.00	20.00	50.00	40.00	215.00
4	M20 WP																0.00
5	M20 trimix		80.00								20.00						100.00
6	M25 (N)																0.00
7	M30 (N)		160.00		65.00			1093.00	311.00								1629.00
8	M30 (HF)		600.00														600.00
9	M30PQC									50.00		50.00				400.00	500.00
10	M35 (N)				110.00												110.00
11	M40 (N)		1010.00					1040.00									2050.00
12	M45 (N)																0.00
13	M50								838.00								838.00
14	M40(HF)																0.00
	Total	0.00	1850.00	0.00	255.00	0.00	0.00	2408.00	1158.00	90.00	20.00	105.00	75.00	25.00	80.00	460.00	6526.00

Month of April - 2024



**ASHTECH (INDIA) PRIVATE LIMITED**

**LOG BOOK**

Vehicle No. 413204 Name of Driver Amit Patel Location Wadgaon BK

Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol	Signature of the Officer	Remark
					(Liters)	Using the Vehicle	
1/4/24	10666	10676	10 HOURS				
2/4/24	10676	10686	10 HOURS				
3/4/24	10686	10692	6 HOURS		300 LTRS.		
4/4/24	10692	10700	8 HOURS				
5/4/24	10700	10711	11 HOURS				
6/4/24	10711	10721	10 HOURS	sunday close			
7/4/24	10721	10721	0	sunday closed			
8/4/24	10721	10731	8 HOURS		400 LTRS.		
9/4/24	10731	10731	0	Goodipadwa Holiday			
10/4/24	10731	10740	9 HOURS				
11/4/24	10740	10752	12 HOURS				
12/4/24	10752	10662	10 HOURS				
13/4/24	10762	10671	9 HOURS		300 LTRS.		
14/4/24	10771	10771	0	sunday closed			
15/4/24	10771	10780	9 HOURS				
		10760					



## ASHTECH (INDIA) PRIVATE LIMITED

## LOG BOOK

		Vehicle No. <u>DIG 320KU</u> Name of Driver <u>Atul Patil</u> Location <u>Nadgaon BK</u>					
Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol (Liters)	Signature of the Officer	Remark
17/04/24	10788	10793	05 HOURS			Using the Vehicle	
18/4/24	10793	10800	07 HOURS				
19/4/24	10800	10809	9 HOURS		400 LTRS		
20/4/24	10809	10817	8 HOURS				
21/4/24	10817	10817	0	Sunday closed.		D.G. Hours - 217 HOURS	
22/4/24	10817	10827	10 HOURS	D.G. servicing		Battery -	OK
23/4/24	10827	10827				oil level -	OK
24/4/24	10827	10835	08 HOURS			Voltage -	OK
25/4/24	10835	10844	09 HOURS		300 LTRS		
26/4/24	10844	10849	05 HOURS				
27/4/24	10849	10859	10 HOURS				
28/4/24	10859	10859	0 HOURS				
29/4/24	10859	10871	12 HOURS			OK	
30/4/24	10871	10883	12 HOURS			<del>Signature</del> N.B	

07/5/24


**ASHTECH (INDIA) PRIVATE LIMITED**

Month of MAY-2024

**LOG BOOK**

 Vehicle No. G-320KV Name of Driver AHU PAH Location Nadgaon B/C

Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol (Liters)	Signature of the Officer	Remark
15/24	10883	10883	0	Maharashtra Bin.		Using the Vehicle	
21/5/24	10883	10892	9 Hours.		500 LTRS.		
31/5/24	10892	10899	7 Hours.				
41/5/24	10899	10907	8 Hours				
51/5/24	10907	10913	6 Hours	plant Running.			
61/5/24	10913	10918	5 Hours.				
71/5/24	10918	10922	4 Hours.				
81/5/24	10922	10934	12 Hours.				
91/5/24	10934	10942	08 Hours.				
101/5/24	10942	10953	11 Hours.		300 LTRS.		
111/5/24	10953	10963	10 Hours.				
121/5/24	10963	10963	0	sunday closed.			
131/5/24	10963	10971	08 Hours.				
141/5/24	10971	10980	9 Hours.				
151/5/24	10980	10987	07 Hours.				
161/5/24	10987	10995	08 Hours.		200 LTRS.		



ASHTeCH (INDIA) PRIVATE LIMITED

LOG BOOK

			Vehicle No. <u>D.G. 320 KL</u>	Name of Driver. <u>Atul patil</u>	Location. <u>Wadgaon B/C</u>		
Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol (Liters)	Signature of the Officer Using the Vehicle	Remark
17/05/24	10995	11003	08 Hrs.				
18/5/24	11003	11003		D.G. Servicing	200 LTR		
19/5/24	11003	11003	0	sunday closed.			
20/5/24	11003	110011	8 Hrs.				
21/5/24	110011	110011	0	plant Break down			
22/5/24	110011	110011	0	plant Break down			
23/5/24	110011	110011	0	plant Break down.		D.G. Total Hour. 189 Hour	
24/5/24	110011	11014	3 Hrs.	plant Break down		Battery -	OK
25/5/24	11014	11021	7 Hrs.			oil level.	OK
26/5/24	11021	11021	0	sunday closed.		Voltage. -	OK
27/5/24	11021	11029	8 Hrs.		600 LTR.		
28/5/24	11029	11043	11 Hrs.				
29/5/24	11043	11054	14 Hrs.				
30/5/24	11054	11064	10 Hrs.				
31/5/24	11064	11072	8 Hrs.				

OK  
 4/06/24

Date

16/2

2/6/2

3/6/2

4/6/2

5/6/2

6/6/2

7/6/2

8/6/2

9/6/2

10/6/2

11/6/2

12/6/2

13/6/2

14/6

15/6/

Month of June - 2024

K


**ASHTECH (INDIA) PRIVATE LIMITED**

LOG BOOK

B/C

 Vehicle No. D.G. 320KV Name of Driver Atul PAHIL Location Wadgaon B.K

Remark	Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol (Liters)	Signature of the Officer Using the Vehicle	Remark
	1/6/24	11072	11081	9 Hours				
	2/6/24	11081	11087	6 Hours	Plant Working	200 LTR.		
	3/6/24	11087	11096	9 Hours				
	4/6/24	11096	11104	8 Hours				
	5/6/24	11104	11112	8 Hours				
	6/6/24	11112	11123	11 Hours				
Hour	7/6/24	11123	11135	12 Hours				
	8/6/24	11135	11145	10 Hours		400 LTR.		
	9/6/24	11145	11145	0	Sunday close			
	10/6/24	11145	11150	5 Hours				
	11/6/24	11150	11162	12 Hours				
	12/6/24	11162	11172	10 Hours				
	13/6/24	11172	11180	8 Hours				
	14/6/24	11180	11189	9 Hours		300 LTR.		
	15/6/24	11189	11195	6 Hours				




**ASHTECH (INDIA) PRIVATE LIMITED**

 Month of July. 2024  
 LOG BOOK

OK

B.K

Remark	Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol (Liters)	Signature of the Officer	Remark
					Vehicle No. <u>D.G.320KV</u> Name of Driver <u>Atul. Patil</u> Location <u>Wadgaon B.K.</u>			
	1/7/24	11263	11263	0	Plant close aqg strike		Using the Vehicle	
	2/7/24	11263	11275	12 Hours				
	3/7/24	11275	11281	6 Hours		400LTR		
	4/7/24	11281	11291	10 Hours				
	5/7/24	11291	11299	8 Hours				
	6/7/24	11299	11308	9 Hours				
Hour	7/7/24	11308	11308	0	Sunday close			
K	8/7/24	11308	11316	8 Hours				
3	9/7/24	11316	11320	4 Hours	Production close (to m			
5	10/7/24	11320	11320	0	-11-			
	11/7/24	11320	11320	0				
	12/7/24	11320	11320	0				
	13/7/24	11320	11320	0				
	14/7/24	11320	11320	0				
	15/7/24	11320	11320	0				



## ASHTECH (INDIA) PRIVATE LIMITED

## LOG BOOK

		Vehicle No. D.G. 320KV		Name of Driver. Atul Patil		Location. Wadgaon B.K	
Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol (Liters)	Signature of the Officer	Remark
16/7/24	11320	11320	0			Using the Vehicle	
17/7/24	11320	11320	0				
18/7/24	11320	11320	0				
19/7/24	11320	11320	0				
20/7/24	11320	11320	0				
21/7/24	11320	11320	0				
22/7/24	11320	11320	0			D.G. Total Hour. 57 Hour	
23/7/24	11320	11320	0			Battery -	OK
24/7/24	11320	11320	0			Voltage -	OK
25/7/24	11320	11320	0			oil level -	OK
26/7/24	11320	11320	0				
27/7/24	11320	11320	0			OK	
28/7/24	11320	11320	0				
29/7/24	11320	11320	0			<del>Signature</del> NID	
30/7/24	11320	11320	0				
31/7/24	11320	11320	0				

2/8/24

K



# ASHTECH (INDIA) PRIVATE LIMITED

LOG BOOK

K

Remark	Vehicle No. ....		Name of Driver.....		Location.....			
	Date	Opening Reading	Closing Reading	Total Kms	Route	Diesel / Petrol (Liters)	Signature of the Officer Using the Vehicle	Remark
	18/9/24	11320						
	20/9/24	11320	11325	5 Hours	Plant machinery dry run			
400	23/9/24	11328	11331	6 Hours	Plant machinery dry run			
500	27/9/24	11331	11336	5 Hours	Plant machinery dry run.			
	31/10/24	11336	11342	06 Hours	Plant machinery dry run.			









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**ASHTECH (INDIA) PRIVATE LIMITED**

o/c



CIN: U74999MH2002PTC135081

**FLY ASH DISTRIBUTORS**

"Ashtech House" 30, Popatwadi, Kalbadevi Road, Princess Street, Mumbai - 400 002.  
Tel.: 91-22-2219 0200 • Fax: 91-22-2206 2211 • E-mail: sales@ashtechindia.net • website: www.ashtechindia.net

Date – 20.08.2025

To  
The Sub-Regional officer  
Maharashtra Pollution Control Board  
Above Jog Centre, Pune-Mumbai Road  
Wakdewadi, Pune

**Sub-RESPONSE TO CLOSURE NOTICE ISSUED TO REDYMIX CONCRETE PLANT AT WADGAON BUDRUK**

**REFERENCE – 1) YOUR COLUSRE NOTICE DATED 24.06.2024**

**2) Directive from NGT for personal hearing which held on 12/08 and 19/08**

**3) Our UAN No uan/mpcb/0000255384**

Respected Sir

This is reference to the closure notice issued to our Ready mix Concrete (RMC Plant) located at S. No. 25/1, Industrial Shed No 1, Wadgaon Budruk Tal. Haveli, Dist. Pune.

We respect sincerely your closure notice under reference and closed down our plant though we had consent to operate valid upto 31/03/2025 and all the conditions put forth while issuing the consent are strictly complied with its letter and spirit.

Whereas we submit that without issuing any opportunity for the personal hearing by following principle of natural justice the decision of closure was taken and closure notice was sent to us. On enquiry it is revealed that the MPCB authorities have taken this decision in response to the complaint by a single nearby residents to the MPCB. However we are afraid to say that without investigation and confirming genuineness in complaint and grievances made by the one person only our plant was closed.

Other RMC plants are also operating in the same area without any restrictions. There is also an agro based industry right next to the applicant's residence but that is also operating freely. The applicant has specifically chosen to target our plant while ignoring several other units. This seems to be out of some vendetta or ulterior motive rather than environmental concerns.

*20/08/25*  
**Regional Office**  
**M P. C. Board,**  
**Jog Center 3 rd Floor,**  
**Wakadewadi, Pune-Mumbai Road**  
**Pune - 411003**

As a result of it though we have invested almost about Rs. 4 croers and provided employment to the 40 employees who are deprived of the employment and their families are starving.

We further state that the MPCB has disconnected the power of the entire plant hence we could not operate the plant. However only for two days with the use of generator which is higher out to emptied the cement in the silo before the rainy season to avoid the formation of lumps which would have been a problem for disposal and would have been heavy losses to us. Except for these two days when the silo was emptied neither we have made any production of RMC since the date of closure.

We once again made an application with a request to seek the permission to restart our plant on 11/09/2024. However we could not get any response to our application.

In fact, subsequent visit from the date of closure of the field officers has confirmed that the plant is closed, we further submit that our application to restart our plant may be considered favorably. As well as our application for consent to operate which was granted upto 31/03/2025 may be renewed for further period and allow us to start the production to meet our commitments. The NGT in its order has also stated that the renewal of consent to operate should be considered independently notwithstanding the pendency of this matter.

We further declared and state that all the conditions put forth are complied herewith. The real time photographs were already submitted which we are submitting once again along with other necessary documents with separate list of documents

We humble request and pray that -

- 1) Closure notice dated 24/06/2024 may please be withdrawn
- 2) Our application for renewal of consent to operate may be considered and consent may be renewed for further period.
- 3) The families of over 40employees who are dependent on this plant for their livelihood have been without work for a long time. On humanitarian grounds it may please be considered to allow us to restart this plant.
- 4) We have been unable to fulfill our existing commitments resulting in heavy losses. It is our prayer that we may be allowed time to complete this assignment.

Thanking you.

For Ashtech India Pvt. Ltd.

*fa* *rahul kamble*

Authorised signatory



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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/CD/2406240002

Date: 24/06/2024

To,  
M/s. Ashtech Pvt. Ltd.,  
S. No. 25/1, Industrial Shed No. 1,  
Behind Jotiba Mandir, Wadgaon (Bk).,  
Tal. Haveli, Dist. Pune.

**Sub:** Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1) Consent to Operate granted by the Board vide no. Format1.0/SRO/UAN No. 0000132754/CR/2204000626, Dtd. 11/04/2022 valid upto 31/03/2025  
2) Proposed directions issued by the Board vide no. MPCB/ROP /PD/2405080003, Dtd. 08/05/2024  
3) Visit of Board officials to your unit on 22/05/2024  
4) Legal Action Proposal submitted by Pune-I vide no. MPCB-LEGAL-ACTION-120424010 and approved by Board's HQ on Dtd. 23/06/2024

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, on 11/04/2022, which is valid upto 31/03/2025, subject to certain terms and conditions.

**AND WHEREAS**, In order to the verification of compliance against the proposed direction the Board Official visited to your industry on 22/05/2024, and accordingly Sub Regional Officer Pune-I submitted the legal action proposal vide reference (4) above with following non-compliances,

1. You have not covered all the transfer points.
2. You have not provided water sprinkling arrangement into the premises.
3. You have not carried out adequate tree plantation along with periphery of the crusher unit.
4. You have not provided internal roads with cement and asphalt.
5. You have not provided two level tyre washing system.
6. You have stored wastewater into the premises in Kaccha Pit.
7. You have not fulfilled the distance criteria prescribed for the RMC Plant.
8. You have not provided effluent treatment facility and not recycle/ reuse.
9. You have stored debris / sludge into the premises in unscientific manner.
10. You have not obtained NOC from Central Ground Water Authority for extraction of ground water.
11. You have failed to comply with the Gazette Notification Dtd. 07/11/2016 regarding Guidelines for Ready Mix Plant (RMC) for sitting criteria of RMC plant in the State of Maharashtra.

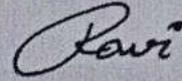
**AND WHEREAS**, this office issued proposed directions vide reference (2) for above non-compliances and directed to submit reply. However, you have not submitted reply and not yet complied with the same.

**AND WHEREAS**, in spite of giving reasonable opportunity, you have failed to comply with the Consent Conditions, Board's directions and also failed to provide adequate pollution control devices and thereby causing water and air pollution into the environment.

**NOW THEREFORE**, in view of the above non-compliances, you are hereby directed to stop your manufacturing activities forthwith and not to resume any activity without prior permission from the Board, failing which, the Board will have no option than to initiate appropriate legal action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

This is issued with the approval of the Competent Authority of the Board.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Andhale)  
Regional Officer,  
M. P. C. Board Pune

Copy submitted for favor of information to:-

1. The Member Secretary, MPCB, Mumbai.
2. Joint Director (APC), MPCB, Mumbai.
3. Law Officer (P & L Div), MPCB, Mumbai.

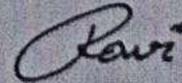
Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL Rastapeth Division, Pune** :- He is directed to disconnect the electric supply of above unit and communicate report accordingly.
2. **Executive Engineer, Water Supply, Pune Municipal Corporation, Pune** :- He is directed to disconnect the water supply of above unit and communicate report accordingly.

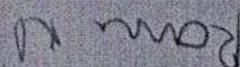
Copy to Sub Regional Officer, Pune-I :-

He is directed to serve the directions to addressee and competent authorities and submit acknowledgement copy to this office timely & submit further compliance report of same.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Andhale)  
Regional Officer,  
M. P. C. Board Pune





## Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

### Application for Consent/ Authorisation

Sir,  
I/We hereby apply for\*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

#### Consent Information

**UAN No:**  
MPCB-CONSENT-0000255384

**Application submitted on:**  
26-07-2025

#### Industry Information

**Consent To:**  
Renewal (Normal)

**IIN No.:**

**Submit to:**  
SRO - Pune I

**Type of institution:**  
Industry

**Industry Type:**  
O90A Ready mix cement  
concrete

**Category:**  
Orange

**Scale:**  
S.S.I

Revised Industry Categorization as per CPCB Guidelines 2025

**New Industry Type:**

**Sector:**

**New Category:**

**Location of  
industry/activity/etc:**

Local Body

**Name of Local Body:**

PMC

**EC Reqd.**

No

**Whether construction-buildup area is more than 20,000  
sq.mtr.(Existing Expansion Unit)**

No

#### General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

**Name**  
Mr. Ashok Kumar Jhavar

**Address**  
M 901 Cosmoss Magarpatta City Hadapsar Pune

**Designation**  
Associate

**Taluka**  
HAVELI

267

**District**

Pune

**Fax****Pan Number**

AAECA4133B

**Area**

NANDED

**Telephone**

9822931110

**Email**

ashokkrjhawar@gmail.com

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

**Industry name**

Ashtech India Pvt Ltd

**Location of Unit**S NO 25/1, INDUSTRIAL SHED NO 1, BEHIND JOTIBA MANDIR,  
WADGAON BK,**Survey number/Plot Number**

S NO 25/1

**Taluka**

Haveli

**District**

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

**Planning permission**

PMC

**Planning Authority**

PMC

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

**Name of Local Body**

PMC

**Name of the licence issuing authority**

PMC

**Sanction plan/ Approved layout Plan/Commencement Certificate**

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

**Name of Managing Director**

Ashok kumar Jhawar

**Telephone number**

9223051407

**Fax number**

0

**Officer responsible for day to day business**

Harish Toshniwal

4. (a.) Are you registered Industrial unit ?

No

**Registration number**

U 74999 MH2002 PTC

**Date of registration**

Mar 6, 2002

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

**Gross capital (in Lakh)**

445.00

**\* Verified**

CA Certificate

**\* Terms**

2

**\* Consent Fee**

30000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

**Distance From**

SH/NH

**Distance(Km)**

0.10

**\* Name**

Pune-Banglore Highway

River

1.50

Mula

Human Habitation

0.00

--NA--

Religious Place

0.00

--NA--

Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

<b>Latitude</b>	<b>Longitude</b>
0	0

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

<b>Location</b>	<b>Approved Industry Area</b>	<b>Sensitive Area</b>	<b>If Yes, Name Of Area</b>	<b>Industry Location with Reference to CRZ</b>
0	No	No	0	

8. If the site is situated in notified industrial estate,

		<b>Details</b>
<b>(a) Whether effluent collection, treatment and disposal system has been provided by the authority.</b>	No	0
<b>(b) Will the applicant utilize the system, if provided.</b>	No	0
<b>(c) If not provided, details of proposed arrangement.</b>	0	

9.

<b>(a) Total plot area (in square meter)</b>	<b>(b) Built up area and (in square meter)</b>	<b>(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)</b>
3700	3600	1000

10. Month and year of commissioning of the Unit.

2022-04-01

11. Number of workers and office staff

<b>Workers</b>	<b>staff</b>	<b>Hrs. of shift</b>	<b>Weekly off</b>
15	5	8	Sunday

12.

<b>(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?</b>	No	0		
<b>(b) If yes, please state population staying</b>				
<b>Number of person staying</b>	<b>Water consumption</b>	<b>Sewage generation</b>	<b>Whether is STP provided?</b>	
0	0	0	No	
<b>(c) Indicate its location and distance with reference to plant site.</b>				
<b>Number of person staying</b>	<b>Water consumption</b>			
0	0			

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

**Products Name and Quantity**

<b>Product Name</b>	<b>UOM</b>	<b>Product Name</b>	<b>Existing</b>	<b>Consented</b>	<b>Proposed Revision</b>	<b>Total</b>	<b>Remarks</b>
RMC	m3/month	Ready Mix Concrete	3000	3000	0	3000	NA

**Products Name and Quantity**

<b>Product Name</b>	<b>UOM</b>	<b>Quantity</b>	<b>Remarks</b>
0	--NA--	0	0

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

<b>Name of Raw Material</b>	<b>UOM</b>	<b>Quantity</b>	<b>Hazardous Waste</b>	<b>Hazardous Chemicals</b>	<b>Remarks</b>
Cement	Kg/M	1500	No	No	NA
Admixture	MT/M	20	No	No	NA
Fly Ash	MT/M	250	No	No	NA
Crush Sand	MT/M	2800	No	No	NA
Water	MT/M	60000	No	No	NA
Aggregate	m3/month	3300	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Enclosed

**Part B : Waste Water aspects**

16. Water consumption for different uses (m3/day)

<b>Purpose</b>	<b>Consumption</b>	<b>Effluent Generation</b>	<b>Treatment</b>	<b>Remarks</b>	<b>Disposal</b>	<b>Remarks</b>
Domestic Pourpose	3	2	Septic Tank & Soak Pit	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	0	--NA--	0
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	00	--NA--	0	--NA--	0
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--	0	--NA--	0
Others	60 for Mixing Only					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

<b>Source of water supply</b>	<b>Name of Local Body</b>	<b>Name of authority granting permission</b>	<b>Qauntity permitted</b>
Local Body	PMC	Water Department	9

18. Quantity of waste water (effluent) generated (m<sup>3</sup>/day)

<b>Domestic</b>	<b>Boiler Blowdown</b>	<b>Industrial</b>	<b>Cooling water blowdown</b>
0	0	0	0
<b>Process</b>	<b>DM Plants/Softening</b>	<b>Washing</b>	<b>Tail race discharge from</b>
0	0	0	0

19. Water budget calculations accounting for difference between water consumption and effluent generated.

0

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

**Capacity of STP (m<sup>3</sup>/day)**

<b>Treatment unit</b>	<b>Size (mxm)</b>	<b>Retention time (hr)</b>
0	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

**Capacity of ETP (m<sup>3</sup>/day)**

<b>Treatment unit</b>	<b>Size (mxm)</b>	<b>Retention time (hr)</b>
0	0	0

22.

<b>(i) Are sewage and trade effluents mixed together?</b>	No
<b>If yes, state at which stage-Whether before, intermittently or after treatment.</b>	0

23. Capacity of treated effluent sump, Guard Pond if any.

<b>Capacity of treated effluent sump (m<sup>3</sup>)</b>	0
<b>Effluent sump/Guard pond details</b>	No 0
<b>If yes, state at which stage-Whether before, intermittently or after treatment.</b>	No 0

24. Mode of disposal of treated effluent With respective quantity, m<sup>3</sup>/day

<b>(i) into stream/river (name of river)</b>	0	<b>(ii) into creek/estuary (name of Creek/estuary)</b>	0
<b>(iii) into sea</b>	0	<b>(iv) into drain/sewer (owner of sewer)</b>	0
<b>(v) On land for irrigation on owned land/ase land. Specify cropped area.</b>	0	<b>(vi) Connected to CETP</b>	0
<b>(vii) Quantity of treated effluent reused/ recycled, m<sup>3</sup>/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m<sup>3</sup>/day)</b>	0	<b>Mode of disposal types</b>	
<b>Mode of disposal types other (if any)</b>			

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

**Untreated Effluent**

<b>pH</b>	0
<b>SS (mg/l)</b>	0
<b>BOD (mg/l)</b>	0
<b>COD (mg/l)</b>	0
<b>TDS (mg/l)</b>	0
<b>Specific pollutant if any</b>	<b>Name</b> <b>Value</b>
1	0 0

**Treated Effluent**

<b>pH</b>	0
<b>SS (mg/l)</b>	0
<b>BOD (mg/l)</b>	0
<b>COD (mg/l)</b>	0
<b>TDS (mg/l)</b>	0
<b>Specific pollutant if any</b>	<b>Name</b> <b>Value</b>
1	0 0

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

0

26. Fuel consumption

<b>Fuel Type</b>	<b>UOM</b>	<b>Fuel Consumption TPD/LKD</b>	<b>Calorific value</b>
Diesel	Ltr/Hr	10	0
<b>Ash content</b>	<b>Sulphur content</b>	<b>Quantity</b>	<b>Other (specify)</b>
0	0	1	0

27. (a) Details of stack (process & fuel stacks: D. G. )

<b>(a) Stack number(s)</b>	<b>(b) Stack attached to</b>	<b>(c) Capacity</b>	<b>(d) Fuel Type</b>
1	D G Set	400 KVA	Diesel
<b>(e) Fuel quantity (Kg/hr.)</b>	<b>(f) Material of construction</b>	<b>(g) Shape (round/rectangular)</b>	<b>(h) Height, m (above ground level)</b>
10	MS	Raound	2
<b>(i) Diameter/Size, in meters</b>	<b>(j) Gas quantity, Nm<sup>3</sup>/hr.</b>	<b>(k) Gas temperature °C</b>	<b>(l) Exit gas velocity, m/sec.</b>
0	0	0	0
<b>(m) Control equipment preceding the stack</b>	<b>(n) Nature of pollutants likely to present in stack gases such as Cl<sub>2</sub>, Nox, Sox TPM etc.</b>	<b>(o) Emissions control system provided</b>	<b>(p) In case of D.G. Set power generation capacity in KVA</b>
0	0	0	0

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

0

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" ( December, 1985 )

<b>Poart hole</b>	No	<b>Details</b>	0
<b>Platform</b>	No	<b>Details</b>	0
<b>Ladder</b>	No	<b>Details</b>	0

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

<b>Sr. No</b>	<b>Stack attached to</b>	<b>Parameter</b>	<b>Concentration mg/Nm3</b>	<b>flow (Nm3/hr)</b>
1	0	0	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

0

#### Part - D: Hazardous Waste aspect

30 Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling ) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

##### Waste (Annually) Schedule I

<b>Cat No</b>	<b>Type</b>	<b>Qty</b>	<b>UOM</b>
NA		0	--NA--
<b>Max</b>	<b>Method of collection</b>	<b>Method of reception</b>	<b>Method of storage</b>
	NA	NA	NA
<b>Method of transport</b>	<b>Method of treatment</b>	<b>Method of disposal</b>	
NA	NA	NA	

##### Waste (Annually) Schedule II

31. Details about use of hazardous waste

<b>Name of hazardous waste/Spent chemical</b>	<b>Quantity used/month</b>	<b>Party from whom purchased</b>	<b>Party to whom sold</b>
0	0	0	0

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

0

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

0

33.

Copy of format of manifest/record Keeping practiced by the applicant.

0

34.

**Details of self-monitoring (source and environment system)**

0

35.

**Are you using any imported hazardous waste. If yes, give details.**

0

36.

**Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.**

0

37.

**Present treatment of hazardous waste, if any (give type and capacity of treatment units)**

0

38. Quantity of hazardous waste disposal

**(i) Within factory**

0

**(ii) Outside the factory (specify location and enclose copies of agreement.)**

0

**(iii) Through sale (enclosed documentary proof and copies of agreement.)**

0

**(iv) Outside state/Union Territory, if yes particulars of (1 & 3 ) above.**

0

**(v) Other (Specify)**

0

**Part - E: Additional information**

39.

**a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.**

0

**b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.**

0

40.

**Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).**

0

41.

**To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?**

0

42.

**Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure**

0

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
0	0	--NA--	0	0	0

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

**(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?**

0

**(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?**

0

**(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.**

0

**(iv) Has approval of site been obtained from the concerned authority?**

0

**(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?**

0

**(vi) Has information on imports of Chemicals been provided to the concerned authority?**

0

**(vii) Does the unit possess a policy under the PLI Act?**

0

45. Brief details of tree plantation/green belt development within applicant's premises ( in hectares )

Open Space Availability	Plantation Done On	Number of Trees Planted
1000 Square meter	900 Square meter(90 %)	10

46.

**Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.**

0

47.

**(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.**

0

**(b) Any other additional information that the applicants desires to give**

0

**(c) Whether Environmental Statement submitted ? If submitted, give date of submission.**

0

48.

**I/We further declare that the information furnished above is correct to the best of my/our knowledge.**

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : SD  
Name : Harish Toshniwal  
Designation : Associate

## Additional Information

## Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	D G Set	NA	Yes	0

Separate EM Provided	No	Other Emission Sources	0
Measures Proposed	0	Foul Smell Coming Out	No
Air Sampling Facility Details	0		

## D.G. Set Details

Description	Capacity(KVA)	Remarks
D G Set	400	NA

## Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details

## CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks

## Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

## Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

---

Bank Guarantee Applicable:

No

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Annexure

**Ashtech (India) Private Limited**

9 Ashford Centre, Lower Parel West, Mumbai 400013, INDIA  
t. +91 22 61490200 e. customercare@ashtechinternational.com



Date- 11/09/2024

To  
The Regional officer, Pune I,  
Maharashtra Pollution Control Board,  
Jog Centre, Regional office, Pune

**SUBJECT - Closure direction to our establishment**

Ref-

- 1) Consent of Operate granted by the board vide No. Format 1.0/SRO/UAN No.0000132754/CR/2204000626, dtd 11/04/2022 valid upto 31/03/2025.
- 2) Proposed directions issued by the Board vide No MPCB/ROP/PD/2405080003, dtd 08/05/2024.
- 3) Visit of board officials to your unit on 22/05/2024.
- 4) Legal action proposal submitted by Pune -1 vide No. MPCB -Legal- Action-120424010 and approved by Board HQ on dtd 23/06/2024.
- 5) Reply by our establishment dated 27/05/2024
- 6) Your letter MPCB/ROP/CD/2406240002

Dear Sir,

This is the reference to the closure notice we submit that in spite of our strict compliance of your earlier show cause notice dated 08/05/2024 which was replied along with photographs of the remedial measures taken to comply all the ten points, of your show cause notice.

We further state that our RMC plant has been provided with all measures to make it environmental friendly.

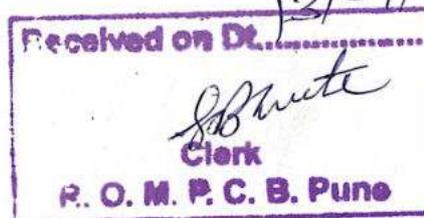
Every points which been raised in the notice were noted and resolution has also been made clear & all that issues mentioned in the closure letter has been completed.

You are therefore requested to revoke your order of closure and direct MSEDCL as well as Ext Engineer to restore Power supply to enable us to continue the production.

We therefore request you to withdraw the closure directions and allow us to operate plant.

Thanking you  
From Ashtech India pvt. ltd

Authorised signatory



## Ashtech (India) Private Limited

9 Ashford Centre, Lower Parel West, Mumbai 400013, INDIA  
t. +91 22 61490200 e. [customercare@ashtechinternational.com](mailto:customercare@ashtechinternational.com)



### MPCB COMPLIANCE

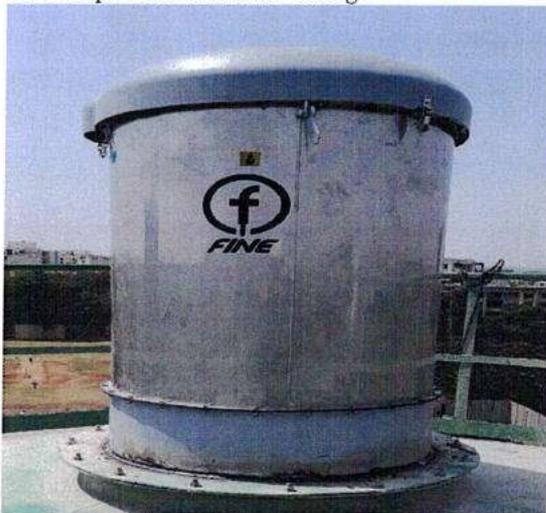
FOLLOWING POINT TO COMPLETE AS PER CLOSURE LETTER ON 24/06/2024

**POINT NO 1:- You have not covered all the transfer points.**

Cover front side boundary 20ft HT GI sheet - Plant Mixer & Plant hopper cover with green net



Silo Top Dust collector fixing



# Ashtech (India) Private Limited

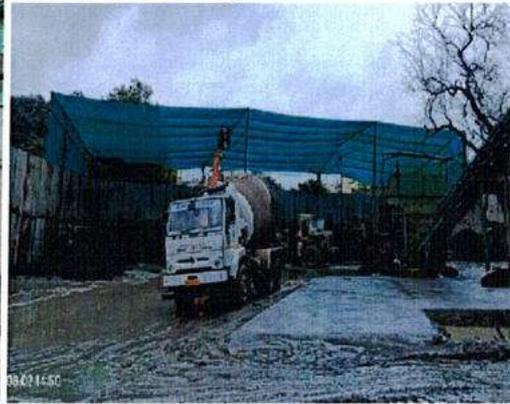
9 Ashford Centre, Lower Parel West, Mumbai 400013, INDIA  
t. +91 22 61490200 e. [customercare@ashtechinternational.com](mailto:customercare@ashtechinternational.com)



Additional dust collector fit in ground level



Material bin storage cover



**POINT NO 2:- You have not provided water sprinklings arrangement in to premises**  
Material bin internal area water sprinklers fixing



## Ashtech (India) Private Limited

9 Ashford Centre, Lower Parel West, Mumbai 400013, INDIA  
t. +91 22 61490200 e. [customercare@ashtechinternational.com](mailto:customercare@ashtechinternational.com)



POINT NO3:-You have not carried out adequate tree plantation along with periphery of the crushing unit.

Plantations around plant premises



## Ashtech (India) Private Limited

9 Ashford Centre, Lower Parel West, Mumbai 400013, INDIA  
t. +91 22 61490200 e. [customercare@ashtechinternational.com](mailto:customercare@ashtechinternational.com)



POINT NO5:- You have not provided two level tyre washing system.  
Front of gate tyre washing pit complete



POINT NO 6:- You have not stored wastewater in to the premises in Kaccha Pit.

We have already build/provide Mud tank near batching plant store to sludge near plant. And clean it timely.

Mud tank



POINT No 7:- You have not fulfilled the distance criteria prescribed for the RMC plant.

## Ashtech (India) Private Limited

9 Ashford Centre, Lower Parel West, Mumbai 400013, INDIA  
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**POINT No 8:- You have not provided efficient treatment facility and not recycle/ reuse**  
We have already build/ provide recycle water tank/sedimentation tank for TM washing. And clean it timely.

Recycle water tank cleaning time to time.



**POINT No 9:- You have store debris/ sludge in to the premises in unscientific manner**  
Clear all Debris outside of plant premises



**Point No 10:- You have not obtained NOC from Central Ground Water Authority for excavation of ground water.**

We are using commercial water tanker for supply of water for concrete production

Ashtech (India) Pvt Ltd, Wadgaon bk RMC plant  
(Photo's of the plant in a closed state)



